

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No. 1606/PUN/2019

निर्धारण वर्ष / Assessment Year : 2015-16

Naveen Vijaykumar Bet, Block No.47, Vasant Nagar, Vijapur Road, Jule, Solapur 413 004 Maharashtra PAN : AJZPB8357R	Vs.	ITO, Ward-1(2), Solapur
Appellant		Respondent

Assessee by None (withdrawal application)

Revenue by Shri S.P. Walimbe

Date of hearing 10-12-2020

Date of pronouncement 10-12-2020

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A)-7, Pune on 24-06-2019 in relation to the assessment year 2015-16.

2. Before us, the assessee has filed a letter dated nil seeking withdrawal of the appeal. The relevant contents of such letter reads as under :

"I, NAVEEN VIJAYKUMAR BET the undersigned, having PAN No. AJZPB8357R had filed my appeal in your office for AY 2015-16 on 16-10-2019 against Assessment Order passed by Income Tax Officer, Ward-1(2), Solapur.

Sir as I am willing to take benefit under DIRECT TAX VIVAD SE VISHWAS ACT, 2020 and accordingly I state to withdraw the above appeal filed and your honour is requested to Acknowledge this withdrawal letter and quote a number as to make me eligible to fulfil

the conditions put forth in Form No.4 under DIRECT TAX VIVAD SE VISHWAS ACT, 2020 and subsequently, if I am not served with Form No.5 in such case, I shall continue with my appeal as it is.”

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 10th December, 2020.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 10th December, 2020
सतीश

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-7, Pune
4. The Pr.CIT-6, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे
“ए” / DR ‘A’, ITAT, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	10-12-2020	Sr.PS
2.	Draft placed before author	10-12-2020	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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